Inclusion of Gorkhali Language in the Constitution

3869. SHRI RATNA BAHADUR RAI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that as per an agreement signed between the Central Government and the G.N.L.F. on the 23rd August, 1988, the G.N.L.F. had agreed to drop the demand for the inclusion of Gorkhal; language in the Eighth Schedule of the Constitution;
- (b) whether it is also a fact that the G.N.L.F. is now violating the said agreement and is raising the demand of inclusion of Gorkhali language in the Eighth Schedule; and
- (c) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AF-FAIRS AND THE MINISTER STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) The GNLF agreed to withdraw its novement and all agitational activities in pursuance of a Memorandum of Settlement signed on 23rd August, 1988. Article 3 of this Memorandum deals with the inclusion of Gorkha language in the Eighth Schedule to the Constitu-It states the stand of the Government of India, on that date, that it is not in favour of the inclusion of more languages in the Eighth Schedule of the Constitution. Shri Ghisingh, President, GNLF has now raised a demand for the inclusion of the Gorkhali language in the Eight Schedule, Government have not taken any final decision in this matter. However, it is the endeavour of Government of India to develop cultural and literery heritage of languages irrespective of their inclusion on the Eight Schedule.

Misuse of vhicle in office of Devtlopment Commissions, Delhi Administration

3870. SHRI DILIP SINGH JUDEV: With the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 1840 given in the Rajya Sabha on the 13th May, 1992 and state:

- (a) the officer-wise/unit-wise detailsof the vehicles allocated;
- (b) the location of the premises of the various sub-units where these vehicles are now parked;
- (c) whether the use of these vehicles is at any stage checked by the Development Commissioner or any other designated Officer not directly concerned with the aliotment of any kind of vehicles; if so, at what intervals and if not, the reasons therefor; and
- (d) what mechanism has been devised to ensure that these vehicles are not mis-used for private purposes in the garb of 'official' purposes as logged?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) As per the information received from Development Commissioner's Office. Delhi Administration, the details of the officers with unit-wise vehicles are given in the enclosed Statement I (See below) and the details of the location of the premises of the various sub-units where the vehicles are parked in Statement II (See below).

- (c) The Office of the Development commissioner has reported that random encoding is made by Directorate of Transport. Delhi Administration in respect of all Delhi Administration's vehicles. These checkings are normally carried out twice a week.
- (d) Every vehicle has been given a specific place of parking after office hours. No vehicle can be used on holiday except with the prior approval of the competent authority.

Statement I

SI. N	o. Name of the U	nit					·	List o	of Vehicles with the Un	
1.	Head Quarters					-		DL-2 DLZ-:	C-A 0700, Ambassador C-A 3435, Gypsy Jeep 100, Ambassador 7358, Jeep	
2.	Forest	•		-	•	-		. DNA DEL-	DNA-1874, Maruti Gypsy DEL-609, Jeep DID-7496, Jeep	
3.	Fisheries .								-54, Jeep	
4.	Horticulture .					•	-	DIV-4	DID-5844, Gypsy DIV-41, Jeep DDH-29, Gypsy	
5.	Agriculture	٠					•	DID- DAE- DID- DL-C	-4391, Jeep .75, Jeep -2230, Jeep .1772, Jeep 	
6.	P.O. (IADP)		-				•		DIO-3030, Jeep DL-2 C-1930, Jeep DID-8668, Jeep DAD-6475, Jeep DL-2 C-3091, Maruti Van DED-115, Jeep DID-5287, Jeep DID-5288, Jeep	
7.	P.Q. (MC)		r	•	-		•	DAD		
8.	Animal Husbandry				•			DID-		
9.	Poultry Farm .								-30, Jeep	
10.	Soil Testing Lab.	•	•	•	•				7557, Jeep	
11.	Environment .	•	·			•	-		0-5100, Jeep	
12.	B.D.O. Alipur							. DED	-578, Jeep	
13.	B.D.O. Shahdara								5 C, Jeep	
14.	B.D.O. Nangloi						_		-640, Jeep	
15.	B.D.O. Najafgarh					_		. DHD), Jeep	
16.	B.D.O. Mehrauli	·				•			-577, Jeep	
				5	Staten	ent II			element of the	
	Name of the Unit							vehiclies he Unit	with Parking Piace	
	1							2	3	
1.	Head Quarter ,					-	DL-2 C-A 0700 Ambassador		Office of the Retrar, Co-operative Societies, Parment Street.	
						DL-2 C-A 3435, Gypsy Jeep DLZ-100, Ambassa-				
							dor			
							DID-	7358, Jee	p Head Quarter	

Written Answers

	1						2	3
2.	Forest .	•	,	•	•		DNA-1874, Maruti Gypsy DEL,-609, Jeep	Kamla Nehru Ridge B.D.O. Mehrauli
_							DID-7496, Jeep	B.D.O. Mehrauli
3.	Fisheries .	•	•	•	•	•	DDY-54, Jeep	Khyber Pass
4.	Horticulture .	•	•	•	•	•	DID-5844, Gypsy DIV-41, Jeep DDH-29, Gypsy	M.F.O.,Petrol Pump Do. Khyber Pass
5.	Agriculture .						DNA-4391, Jeep	M.F.O., Govt. Petrol Pump.
	•						DID-75, Jeep DAE-2230, Jeep DID-1772, Jeep	Khyber Pass Khyber Pass M.F.O., Govt. Petrol Pump.
							DL-CC-0686, Jeep DLV-2876, Metador	M.S.O. Building. Khyber Pass.
6.	P.O. (IADP)	•	٠	•		•	DIO-3030, Jeep DL-2 C-1930, Jeep	M.S.O. Building M.F.O., Govt. Petrol Pump.
7.	P.O. (MC)	•		•	٠		DID-8668, Jeep DAD-6475, Jeep	Khyber Pass M.F.O., Govt. Petrol Pump
							DL-2 C-3091, Marut Van	
8.	Animal Husbandry	•	• *				DED-115, Jeep DID-5287, Jeep DID-5288, Jeep	Old Sectt Old Scett. B.D.O. Office, Najafgarh.
9 .	Poultry Farm .				•	•	DDF-30, Jeep	Poultry Farm, Satbari.
10.	Soil Testing Lab.			-			DID-7557, Jeep	B.D.O Najafgarh
11	Environment .						DED-5100, Jeep	Khyber Pass
12	BDO Alipur.			٠.			DED-578, Jeep	B.D.O. Alipur
13.	B.D . Shahdara						. DIL-5 C, Jeep	B.D.O. Shahdara
14.	B.D.O. Nangloi				***		DED-640, Jeep	B.D.O. Nangloi
15.	B.D.O. Nafjafgarh	-					DHD-643, Jeep	B.D.O. Najafgarh
16.	B.D.O. Mehrauli	٠.					DED-577, Jeep	B.D.O. Mehrauli

Encroachment in Moti Bagh, New Delhi

3871. SHRI ANANTRAY DEVSHAN-KER DAVE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the main market and also Shastri Vegetable Market of South Moti Bagh are

with the encroachment and illegal occupation of pavements by the shop-keepers in connivances with local police causing unhygienic conditions movement problems for the public; and

(b) if so, what steps are being taken to remedy the situation?